

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

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**Subject:- Acceptance of Challans manually- reg.**

## ORDER

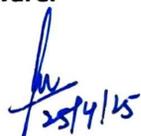
No: 619 of 2025

Dated: 25/4/2025

Consequent upon acceptance of request received in this regard from Director Anti Corruption Bureau, J&K, Jammu, the Presiding officers of all the criminal Courts across the UTs of J&K and Ladakh are hereby directed to accept the Challans manually from ACB for a period of 03 months on the following conditions:-

1. The specially authorized representative of ACB presenting the charge-sheet manually shall upload the Charge-sheet directly into CIS from Court end point under the supervision of court staff so that the data is properly and timely fed into CIS;
2. The ACB must take strenuous steps to get the software of legacy data for uploading so that the demand is not repeated in future;
3. The Charge-sheet pertaining to the current year (2025) must be submitted through CCTNS software.

By Order

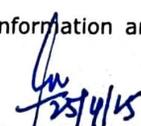
  
(Shahzad Azeem)  
Registrar General

No: 22795-860/RG/25

Dated: 25/4/2025

### Copy of above forwarded to the:

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
.....for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh;
4. Registrar Computers (I.T), High Court of J&K and Ladakh;
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;  
.... for information
6. All Principal District and Sessions Judge, UTs of J&K and Ladakh for information and necessary action. Further, you are also requested to get the same circulated amongst the Presiding Officers of all the Criminal Courts functioning under your jurisdiction for information and further necessary action at their end.
7. Inspector General of Police, Crime Branch, J&K, Jammu for information and with the request to direct the concerned police authorities (CCTNS Team) to expedite the process of resolving the erupted technical glitch and fix the same as soon as possible
8. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and uploading the same on the official website of High Court.
9. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
10. Order file

  
Registrar General